

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 22592/2016

(Arising out of impugned final judgment and order dated 26-04-2016 in LPA No. 1391/2012 passed by the High Court Of Judicature at Patna)

THE PATNA MUNICIPAL CORPORATION & ORS. Petitioner(s)

VERSUS

M/S TRIBRO AD BUREAU & ORS. Respondent(s)

WITH

Diary No(s). 30152/2017 (XVI)

Date : 16-10-2024 These matters were called on for pronouncement of judgment.

For Petitioner(s) Mr. Kaushik Poddar, AOR

For Respondent(s) Mr. Sanjay Singh, Sr. Adv.
Dr. Manish Singhvi, Sr. Adv.
Ms. Sarvshree, Adv.
Ms. Somyashree, Adv.
Mr. Rudrank Shivam Singh, Adv.
Mr. D. K. Devesh, AOR

Mr. Manish Kumar, AOR
Mr. Divyansh Mishra, Adv.

Hon'ble Mr. Justice Ahsanuddin Amanullah pronounced the Reportable judgment of the Bench comprising Hon'ble Mr. Justice Vikram Nath and His Lordship.

Delay condoned.

Leave granted.

The appeals are disposed of in terms of the signed Reportable judgment.

Pending application, if any, stands disposed of.

(KAVITA PAHUJA)
AR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)

(Signed Reportable judgment is placed on the file.)